

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA

UNSTARRED QUESTION NO. 842

ANSWERED ON 07.12.2023

DISPLACEMENT DUE TO POLAVARAM PROJECT

842. SHRI RAM MOHAN NAIDU KINJARAPU

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Union Government is aware of the number of tribals that would be displaced due to the Polavaram project in the State of Andhra Pradesh;
- (b) if so, the details thereof, district-wise;
- (c) whether the Union Government is aware of any proposal made by the Government of Andhra Pradesh to provide compensation for the displaced tribals;
- (d) if so, the details of the proposed compensation scheme and the amount of compensation per family that would be provided to the displaced tribals;
- (e) if not, whether the Union Government would provide compensation to the displaced tribals; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) & (b) Yes, Sir. It is estimated that 1,06,006 number of families are likely to be displaced due to construction of Polavaram irrigation project (PIP), Andhra Pradesh. Out of these, 56,504 families belong to scheduled tribes.

Out of the 56,504 ST families, 43,689 belong to Alluri Sita Rama Raju (ASR) district, and balance 12,815 families to Eluru district of Andhra Pradesh.

(c) & (d) Government of Andhra Pradesh (GoAP) has informed that upto December, 2013, rehabilitation & resettlement (R&R) compensation was being given to the project displaced families (PDFs) of PIP as per GoAP OM No. 68 dated 8th April, 2005. Thereafter, it is being given as per Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013.

R&R benefits as per RFCTLARR Act, 2013 work out to be, on an average Rs. 6.86 lakh per tribal PDF. In addition, tribal PDFs who lose their land for the project are being provided land equivalent to land acquired or 2.5 acres, whichever is lower, along with housing units as per Indira Awas Yojana specifications. Further, in order to ensure that they retain their ethnic, linguistic and cultural identity, tribal PDFs are, as far as possible, being rehabilitated in the scheduled areas.

(e) & (f) PIP has been declared as a National project by the Andhra Pradesh Re-organisation Act, 2014. Further, as per Ministry of Finance OM dated 30.09.2016, with effect from 01.04.2014 Government of India has been reimbursing to GoAP the expenditure on irrigation component of PIP, including the R&R component as per RFCTLARR Act 2013. However, implementation of the project, including the R&R, is being done by GoAP) on behalf of Government of India.
